

# **ARBITRATION**

## **The International Centre for Alternative Dispute Resolution (ICADR)**

The International Centre for Alternative Dispute Resolution (ICADR) was registered under the Societies Registration Act, 1860 on 31<sup>st</sup> May, 1995. It is an autonomous organisation working under the aegis of the Ministry of Law and Justice, Government of India, with its Headquarters at New Delhi and Regional Centres at Hyderabad and Bengaluru. It has been established to promote, popularise and propagate alternative dispute resolution methods to facilitate early resolution of disputes and to indirectly reduce the burden of arrears in Courts.

### **2. Rules and Bye-laws framed and adopted by ICADR**

- a. The ICADR Arbitration rules, 1996 (including provisions for Fast Track Arbitration)
- b. The ICADR Conciliation Rules, 1996
- c. The ICADR Mini Trial Rules, 1996
- d. Rules and Regulations
- e. Financial Bye-Laws
- f. Service Bye-laws
- g. Bye-laws for Regional Offices

### **3. Arbitration Cases**

(i) The Centre at New Delhi has so far received 48 cases for arbitration and 3 cases for conciliation 4 cases for conciliation. The Arbitral Tribunals have disposed of 39 arbitration cases and hearings in remaining 9 cases are in progress.

(ii) ICADR continues to receive several requests from Departments of the Government of India/PSU's for appointment of arbitrators in cases where Government of India is a party. The ICADR has been furnishing panels of arbitrators to the Government of India for appointment of arbitrators.

(iii) Arbitration Halls at the offices of the Centre at New Delhi and Hyderabad are being utilised frequently by the Government Departments, PSUs and Private parties for conduct of Arbitration Cases on payment of nominal charges by the parties. Since October 2005 till 15<sup>th</sup> December, 2014, 577 hearings by different Ministries and other parties and 429 hearings by Arbitrators appointed by ICADR in various cases have taken place in ICADR's new Headquarters building. Similarly 710 hearings by Arbitrators have taken place in Regional Office Hyderabad from 1999 till 15<sup>th</sup> December, 2014.

### **4. Seminars/ Workshops/Training Programmes/Lectures/Diploma Courses**

The ICADR organized one International Conference, four Training Programmes in Mediation and ADR continues with its PG Diploma Courses in ADR (2014) and FDR (2014) during the above mentioned period. ICADR, HQ has started its monthly News Letter in November, 2014.

## 5. Agreements

The ICADR has Cooperation Agreements with the following Foreign Organisations:

- (A) The Arbitration and Mediation Centre of the World Intellectual Property Organisation of Geneva.
- (B) The Thai Arbitration Institute Bangkok
- (C) The Korean Commercial Arbitration Board, Seoul, (Korea)
- (D) The Chartered Institute of Arbitrators, London and
- (E) The Association of Arbitration Courts of Uzbekistan.

The said Agreements cover three areas, namely, mutual exchange of information, mutual assistance in the conduct of proceedings and mutual assistance in organising training and other activities.

ICADR has also entered into a Memorandum of cooperation (MOC) with the following organizations:

- (1) International Council of Consultants (ICC) and construction Industry Development Council (CIDC) to jointly work in collaboration with Singapore International Arbitration Centre towards strengthening the ADR movement.
- (2) India CIS chamber of Commerce and Industry, New Delhi mainly to popularize arbitration and mediation as means of settling disputes arising out of international and domestic commercial transactions.

ICADR has also entered into a Memorandum of Understanding (MOU) with the following organizations:

- (1) Alternative Dispute resolution Centre, Kochi, Kerala for promoting ADR in Kerala and jointly organizing training Programs/Seminars/Conferences on Mediation and Arbitration and also undertaking Research Studies in the field of ADR.
- (2) National Law University, Delhi to jointly conduct P.G. Diploma Courses in Alternative Dispute Resolution, Family Dispute Resolution both on regular basis and through proximate education and for conducting Training Programmes in Arbitration and Mediation.
- (3) Damodaram Sanjivayya Natinal Law University (DSNLU, Visakhapatnam. Under this MOU, DSNLU will be conducting PG Diploma in ADR (Regular Course for 6 months) at Vishakhapatnam in collaboration with ICADR.
- (4) ICADR has also entered into a Memorandum of Understanding with Jindal Global Law School, O.P. Jindal Global University, Sonapat, Haryana, India to jointly promote the learning and teaching of ADR methods and research therein by developing new Courses and organizing various Workshops, Seminars, Conferences, and Training Programmes etc. in the field of ADR.

Strength of Women employees/SC/ST/OBC/Handicapped:

|                 | Headquarters | Hyderabad | Bengaluru |
|-----------------|--------------|-----------|-----------|
| Total employees | 25           | 10        | 3         |

|                  |   |   |   |
|------------------|---|---|---|
| Female Employees | 6 | 1 | 1 |
| SC               | 4 | - | - |
| ST               | 1 | - | - |
| OBC              | 3 | 5 | 1 |
| Handicapped      | - | - | - |

The female employees are getting all facilities as per Government Rules.

Forecast of likely activities during 1.1.2015 to 31.3.2015:

- 1 ICADR, Headquarters in association with National Law University, Delhi plans to start P.G. Diploma Courses in ADR and Training Programmes in Arbitration and Mediation.
- 2 ICADR, Headquarters proposes to organize Training Programme in Mediation and Arbitration.
- 3 ICADR, Regional office, Hyderabad plans to organize various Training Programmes on ADR and also continue with its P.G. Diploma Courses in ADR and FDR and will soon advertise for the said Courses for 2015.
- 4 ICADR, Regional office, Bengaluru plans to organize 3 Training Programmes and 1 workshop on ADR during this period.